

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Customs Miscellaneous Application No. 85067 of 2020
(On behalf of the appellant)

In

Customs Appeal No. 85054 of 2018

(Arising out of Order-in-Appeal No. GOA-CUSM-000-APP-068-2017-18 dated 31.08.2017 passed by the Commissioner of CGST & Customs (Appeals), Goa)

M/s Pentair Water India Pvt. Ltd.

L/52-55, Verna Industrial Estate, Verna, Salcette,
Goa - 403722

.... Appellant

Versus

Commissioner of Customs, Goa

Customs House, Marmagao Harbour,
Vasco-De-Gama, Goa - 403803

.... Respondent

Appearance:

Shri Bharat Raichandani, Advocate (Proxy) for the Appellant

Shri Bhushan Kamble, AC, Auth. Representative for the Respondent

CORAM:

HON'BLE MR. S.S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85419 / 2020

Date of Hearing: 03.03.2020

Date of Decision: 03.03.2020

Per: S.S. Garg

The applicant has filed this miscellaneous application seeking withdrawal of the appeal. Misc. application is allowed. Accordingly, appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

(S.S. Garg)
Member (Judicial)

(Raju)
Member (Technical)